

on the Table a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 704, dated the 27th February 1954 publishing the Khadi and Other Handloom Industries Development Rules, framed under section 5 of the Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953. [Placed in Library, see No. S-113/54.]

TARIFF COMMISSION REPORTS

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I lay on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (a) (i) Report of the Tariff Commission on the fair retention prices of steel produced by the Indian Iron and Steel Company Limited.

- (ii) Government Resolution No. SC(A)-2(89)/52, dated the 25th March 1954.

[Placed in Library, see No. S-107/54 for (i) and (ii).]

- (b) (i) Report of the Tariff Commission on the review of retention prices for 1952 of Tinplate produced by the Tinplate Company of India Limited.

- (ii) Letter No. SC(A)-2(110)/53, dated the 18th March 1954, from the Deputy Secretary to the Government of India, Ministry of Commerce and Industry, New Delhi, to the Iron and Steel Controller, Calcutta.

- (iii) Statement under the proviso to sub-section (2) of section 16 of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to at (i) and (ii) above could not be laid within the period mentioned in that sub-section.

[Placed in Library, see No. S-110/54 for (i) to (iii).]

UNION PUBLIC SERVICE COMMISSION REPORTS

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I lay on the Table a copy of each of the following papers under clause (1) of article 323 of the Constitution:—

- (i) Second Report of the Union Public Service Commission for the period 1st April 1951 to 31st March 1952.

[Placed in Library, see No. S-97/54.]

- (ii) Third Report of the Union Public Service Commission for the period 1st April 1952 to 31st March 1953.

[Placed in Library, see No. S-98/54.]

- (iii) Memoranda explaining the reasons for non-acceptance of the Commission's advice in certain cases during 1951-52 and 1952-53.

[Placed in Library, see No. S-97/54 and S-98/54.]

LETTERS EXCHANGED BETWEEN THE FINANCE MINISTER AND THE AMBASSADOR OF THE UNION OF BURMA REGARDING LIABILITIES OF THE UNION OF BURMA TO THE GOVERNMENT OF INDIA.

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I beg to lay on the Table a copy of the letters exchanged between the Finance Minister and the Ambassador of the Union of Burma setting out the terms of agreement regarding the final settlement of outstanding liabilities of the Government of the Union of Burma to the Government of India arising out of the separation of Burma from India. [Placed in Library, see No. S-109/54.]